

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4361/2014

JITENDER KUMAR SHUKLA Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS. Respondent(s)

(with office report)

WITH
SLP(Crl) No. 9851/2014
(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 04/08/2015 This petition was called on for hearing today.

For Petitioner(s) Mr.Mahesh Tiwari,adv.
Dr. Kailash Chand,Adv.

Ms.Bharti Tyagi,adv.
Mr. Gaurav Dhingra,Adv.

For Respondent(s) Ms.Neha Agarwal,adv.
Mr. E. C. Agrawala,Adv.

Ms. Garima Prashad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.) No.4361/2014

No.1 The office report is that the Ld.counsel for the respondent
has already filed the vakalatnama which is defective

Ld.counsel shall within a period of four weeks rectify the defects

Signature Not Verified

whatever have been found in the said vakalatnama failing which
Digitally signed by
Sushma Kumari Bajaj
Date: 2015.08.05

appropriate orders shall follow on the next date.

15:58:09 IST

Reason:

List the matter again on 14.10.2015.

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to the Ld.counsel for the petitioner to take fresh steps for the service of notice to the unserved respondents, yet he has not done the needful so far. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter.

(M K HANJURA)
Registrar

SB